

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2725
ANSWERED ON:01.08.2002
AUSTERITY MEASURES
RAMDAS ATHAWALE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the year wise expenditure incurred under various heads such as publicity, advertisements, hospitality, catering, opening ceremonies, seminars conference, tours (including foreign visits), STD and ISTD telephone bills, electricity bills, especially the electricity bills, of air conditioners and coolers in various departments and undertakings under the Ministry during the last three years;
- (b) whether the Government propose to launch any drive to cut down the expenditure being incurred under the said heads;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor ?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a) The information is being collected and will be laid on the table of the House.
- (b) & (c) The instructions issued by the Ministry of Finance on austerity measures are being followed strictly,
- (d) Does not arise.

F.No.H.11016/2/2002-Cash(LA) Government of India Ministry of Law and Justice Department of Legal Affairs Cash Section

Subject: Lok Sabha Unstarred Question No.2725 on 01-08-2002 for written answer.

PUC is the Lok Sabha Unstarred Question No.2725 for answer on 01-08-2002 by Sh. Ramdas Athawale, Hon'ble Member of Parliament. The question seeks the following information:-

- (a) the year wise expenditure incurred under various heads such as publicity, advertisements, hospitality, catering, opening ceremonies, seminars, conference, tours (including foreign visits), STD and ISTD telephone bills, electricity bills, especially electricity bills of air conditioners and coolers in various departments and undertakings under the Ministry during the last three years;
- (b) whether the Government propose to launch any drive to cut down the expenditure being incurred under the said heads;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefore ?

2. This Deptt. has requested the Income-tax Appellate Tribunal, Deptt. of Justice, Legislative Deptt. and other cadre units of this Ministry to furnish the required information vide letter dated 29-7-2002. The information has to be received from the Branch Sectt., viz. Mumbai, Kolkatta, Chennai, Bangalore and Income-tax Appellate Tribunal. Mumbai.No information has been received from any of the above said units so far. The information in respect of the Main Sectt. has been prepared. The collection of complete information for answering the question is likely to take some time. Therefore, it is proposed that for part (a) of the Question an assurance may be given. As regards part (b), (c) and (d) of the Question, an answer is being given.

3. Draft reply to the Question is accordingly placed below for kind approval of Hon'ble Minister for Law and Justice.